

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

T.P. Nos. 8-A/2016 & 8-B/2016
With TP No. 8/397-398/NCLT/AHM/2016(New)
C.A. Nos. 293/2013 with C.A. No. 188/2014
With C.P. No. 27/397-398/CLB/MB/2010(Old)

Coram:

Present: Hon'ble Mr. **BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2017**

Name of the Company: Bholabhai V. Patel
V/s.
Abu Raj Resorts Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	AMBALAL B. SONI	Director <u>ORDER</u>	R- 2	
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2. None present for Petitioner. Mr. Ambalal Soni (Respondent no. 2) present. None present for other Respondents.

This matter is listed before this bench five times after it is transferred from CLB, Mumbai.

This Tribunal also issued a notice dated 24.08.2016 to petitioners no. 1 and Respondents no. 1 to 10.

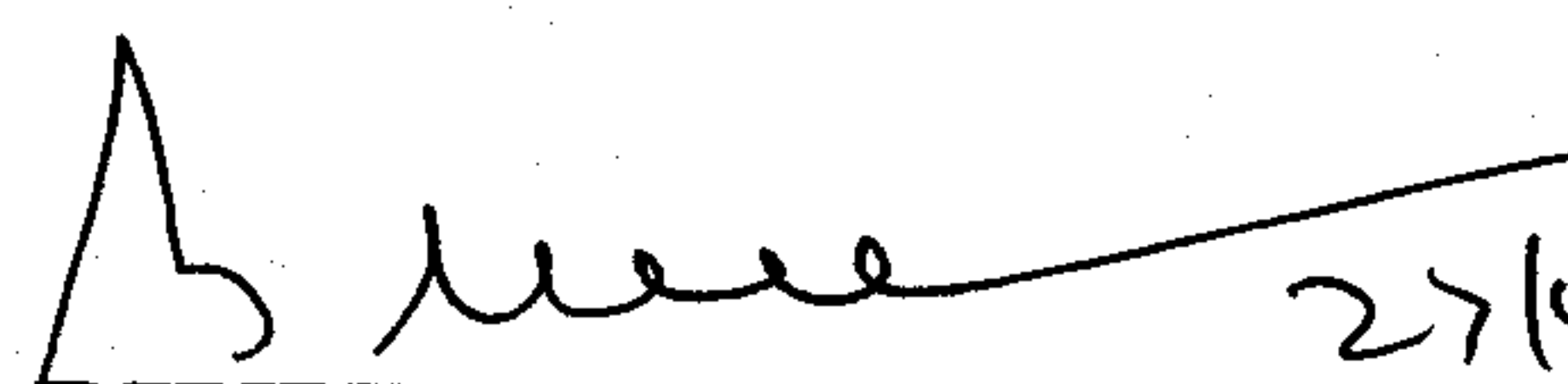
In spite of the notice none present for both parties on 17.09.2016. on 16.12.2016 only Respondent no. 3 was present. On 27.01.2017 Respondent no. 2 was present and requested for adjournment. On 08.03.2017 petitioner no. 2 and Respondent no. 2 were present. Petitioner no. 2 represented on 08.03.2017 that he will engage services of another counsel.

The matter is again listed today. Except Respondent no. 2 no other party present. Respondent no. 2 requested for postponement of the matter without stating any reasons.

The matter is of year 2010 it appears that the matter was dismissed for default once in the year 2011 and again restored.

It appears that petitioners are not interested to prosecute the matter hence petition is dismissed for default.

No order as to costs.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of April, 2017.